

घमकी देने का मामला बड़ा गम्भीर है। विदेश मंत्री सहमत हों तो कल इसको लिया जा सकता है। ... (व्यवधान) ...

अध्यक्ष महोदय : जो मैं ने एलाऊ नहीं किया है उसके लिए मेरे कमरे में पूछ सकते हैं।

SHRI SAMAR GUHA : The matter I have raised is of urgent public importance. Would you not kindly draw Government's attention to it ?

MR. SPEAKER : Papers to be laid on the Table.

SHRI SAMAR GUHA : If you do not allow even questions like this, what shall we do ?

MR. SPEAKER : I did not allow him.

SHRI SAMAR GUHA : I request you to allow it.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : About the Ultadanga accident, I have given notice of a call attention motion. Yesterday you gave an assurance...

MR. SPEAKER : A statement has already been made on it.

12.04 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF CENTRAL SILK BOARD

THE DEUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I lay on the Table a copy of the Annual Report (Hindi version) of the Central Silk Board for the year 1969-70 under sec. 12A of the Central Board Act, 1948. [Placed in Library. See No. LT-797/71.]

NOTIFICATION UNDER ESSENTIAL SERVICES MAINTENANCE ACT

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy of Notification No. S. O. 2904 (Hindi and English versions) published in Gazette of India dated the 3rd August 1971, declaring service conneted with the supply of electrical energy to the public in the State of West Bengal or with the generation, storge or transmission of electrical energy for the purpose of supply, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act. [Placed in Library. See No. LT-798/71.]

12.05 hrs.

CONVICTION OF MEMBER

(Shri Ishwar Chaudhry)

MR. SPEAKER : I have to inform the House that I have received the following letter dated the 3rd August, 1971, from the Judicial Magistrate, First Class, New Delhi :—

"I have the honour to inform you that Shri Ishwar Chaudhry, Member of Lok Sabha, was tried at the New Delhi courts before me on a charge under section 188 IPC as he contra-vened the prohibitory order under section 144 Cr. P. C. promulgated by a competent authority by raising slogans and staging demonstration in favour of recognition of Bangla Desh. Today, he was tried according to law and I found him guilty of the afore-said offence and sentenced him to simple imprisonment for one day."

PUBLIC ACCOUNTS COMMITTEE

SEVENTH REPORT

SHRI SEZHIVAN (Kumbakonam) : I beg to present the Seventh Report of the Public Accounts Committee regarding Audit